

**GOVERNMENT OF INDIA
ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA**

UNSTARRED QUESTION NO:264
ANSWERED ON:09.07.2014
BIO MEDICAL WASTE DISPOSAL
K. Shri Parasuraman

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether a large number of hospitals across the country are not properly segregating or labelling bio-medical wastes;
- (b) if so, the details thereof, State and UT-wise, along with the monitoring mechanism in place to check the violations;
- (c) whether proper inspection of the hospitals are not conducted regularly by the monitoring authorities;
- (d) if so, the reasons therefor and the action taken in this regard;
- (e) whether hospitals are facing fund crunch to meet the National Green Tribunal requirement; and
- (f) if so, the steps taken by the Government to create a road map to help the hospitals comply with bio-medical wastes disposal standards along with the steps taken by the Government to provide appropriate funding for the same?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d): As per the Bio-Medical Waste (Management & Handling) Rules, 1998, as amended, notified by the Ministry of Environment, Forests and Climate Change, every occupier of an institution generating bio-medical waste, inter-alia, is required to segregate the waste according to the colour coded containers /bags prescribed under these rules to ensure that such wastes are handled without any adverse effect on human health and environment. The State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs) in the Union Territories (UTs) are the designated Prescribed Authorities for ensuring implementation of these Rules.

As per the Annual Report on Bio-Medical Waste Management for the year 2012, as compiled by Central Pollution Control Board, 11583 show-cause notices/directions were issued to defaulting Health Care Facilities and Common Bio-Medical Waste Treatment Facilities in the country for violating the provisions of the Bio-Medical Waste (Management & Handling) Rules, 1998, as amended. State/UT-wise details are at Annexure.

(e) and (f): No instance of fund crunch has been reported to the Ministry by the hospitals to meet the National Green Tribunal's requirement. The States/ UTs have been informed by the National Rural Health Mission (NRHM) division of the Ministry of Health and Family Welfare to include fund requirement for bio-medical waste management under the annual Programme Implementation Plan. This Ministry is providing financial assistance for setting up of Common Bio-Medical Waste Treatment and Disposal Facilities on public-private partnership mode subject to the matching grant from the concerned State/ UT.